

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 309/TT/2023 with IA No. 87/2003

- Subject** : Petition under Section 62 read with Section 79 of the Electricity Act, 2003 along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for determination of tariff of the deemed inter-State transmission lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility Of India Limited in terms of Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 for inclusion in PoC transmission charges for the period 2014-15 to 2018-19 in accordance with the Central Electricity Regulatory Commission (Terms And Conditions of Tariff) Regulations, 2014
- Date of Hearing** : 31.1.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : West Bengal State Electricity Transmission Company Limited
- Respondent** : Central Transmission Utility of India Limited
- Parties present** : Ms. Molshree Bhatnagar, Advocate, WBSETCL
Mr. Nimesh Jha, Advocate, WBSETCL
Mr. Shubham Singh, Advocate, WBSETCL

Record of Proceedings

WBSETCL has filed the instant petition for the determination of transmission tariff of the deemed Inter-State transmission assets i.e. (i) 400 kV Kolaghat-Baripada transmission line and (ii) 220 kV Santaidih-Chandil transmission line, which were declared under commercial operation on 16.3.1992 and 1.4.1987, respectively for the period from 2014-15 to 2018-19 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. The Petitioner has also filed an Interlocutory Application No. 87 of 2023 seeking, *inter alia*, to stay the operation of the impugned demand letters dated 1.7.2022 and 16.8.2022 issued by CTUIL seeking refund of the excess transmission charges for the deemed ISTS lines of the Petitioner collected through the Point of Connection (PoC) mechanism for the period 2014-19.



3. The learned counsel for the Petitioner sought permission to file certain information, which was allowed by the Commission.

4. The Commission directed the Petitioner to furnish the following information on an affidavit by 16.2.2024 with advance copy to the Respondents:

- i) The SLD of the transmission assets covered in the instant petition.
- ii) Are the transmission lines covered in the instant petition are between the two States? Is there any Power Supply Agreement between the two States?
- iii) Whether the energy transfer through these lines is being accounted for by RLDC?
- iv) Availability of the transmission assets for the 2014-19 tariff period and the availability of the transmission lines for the years 2019-20, 2020-21, 2021-22 and 2022-23 duly certified by the respective RLDC.
- v) Operational status and year-wise power flow details of the transmission assets for the 2014-19 tariff period and during the period 2019-20, 2020-21, 2021-22 and 2022-23.
- vi) The Petitioner has made LILO of the 400 kV Kolaghat-Baripada Transmission S/C line at Kharagpur 400 kV Sub-station on 28.4.2012. The purpose of the creation of LILO for the transmission line? Due to the creation of LILO, whether the length of the transmission line under ISTS has changed? If so, what is the new length of the ISTS portion?

5. The Commission directed the Respondents to file their replies, if any, by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024.

6. The Commission further directed the parties to comply with the above directions within the aforesaid timelines and observed that no extension of time will be entertained.

7. The matter will be listed on 13.3.2024 for a final hearing.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

